

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 23rd December, 2008

ORIGINAL APPLICATION NO. 501/2008

CORAM:

HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Abdul Shakoor son of Shri Ummedi aged about 52 years, resident of 247, Chuli Gate Gangapur City and presently holding the post of Mail Loco Pilot, West Central Railway, Gangapur City.

.....APPLICANT

(By Advocate: Mr. C.B. Sharma)

VERSUS

1. Union of India through General Manager, West Central Zone, West Central Railway, Jabalpur.
2. Divisional Railway Manager, West Central Railway, Kota Division, Kota.
3. Senior Divisional Electrical Engineer (TRO), West Central Railway, Kota Division, Kota.
4. Chief Traction Crew Controller, West Central Railway, Gangapur City.

.....RESPONDENTS

(By Advocate: -----)

ORDER (ORAL)

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 thereby challenging the order dated 27.10.2008 (Annexure A/1) whereby the applicant on promotion from the post of Senior Passenger Loco Pilot in the scale of Rs.6000/- 9800/- to the post of Mail Loco Pilot Scale in the scale of Rs.6000/- 9800/- has been transferred from Gangapur City to Kota.

2. Learned counsel for the applicant has invited my attention to the representation of the applicant dated 16.12.2008 (Annexure A/11) addressed to Respondent No. 3 through Respondent No. 4 for retaining him at Gangapur City for the reasons stated therein inter-alia that

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certain junior persons had been posted at Gangapur City whereas he had been transferred to Kota.

3. In view of what has been stated above, I am of the view that this OA can be disposed of at admission stage as the representation of the applicant has not so far been decided with the direction to Respondent no. 3 to decide the representation of the applicant within a period of one month from the date of receipt of the copy of this order. In case the applicant is aggrieved by the order passed by respondent, he is at liberty to approach this Tribunal again within fortnight of the order to be passed by Respondent no. 3. Operation of order dated 27.10.2008 (Annexure A/1) qua the applicant is stayed till disposal of representation of the applicant.

4. With these observations, the OA is disposed of at admission stage.


(B.L. KHATRI)
MEMBER (A)

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